

lands alone the co-operative societies will operate or the small land-owners will join together and form societies.

Shri B. S. Murthy: In allocating the available Government land each State is following its own pattern. The intention of the Central Government is that, as far as possible, Government waste lands must also be pooled for the functioning of co-operative farming societies. I cannot say exactly whether in Orissa they will fall in line or not. Therefore, I cannot answer this question.

Shri Basappa: Now Government are distributing land to various people at the rate of 4 to 10 acres. Will Government take care to see that large acreage of land is given to the co-operative societies with a view to encourage them, instead of distributing land to individuals?

Shri B. S. Murthy: That is the intention of the Government.

Shri N. R. Muniswamy: The Balwantrai Committee on co-operative farming said that it was not very encouraging. How are the defects going to be removed by the Government?

Shri B. S. Murthy: I am afraid, the hon. Member may be making a mistake of the Balwantrai Committee for the Nijalingappa Committee. The Balwantrai Committee has gone into the question of democratic decentralisation. The Nijalingappa Committee has gone all over the country to find out how the co-operative farming societies are working and how help could be given to the co-operative societies.

Plane Crash near Amritsar

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- *1123. { **Shri P. C. Borooah:**
Shri Rameshwar Tantia:
Shrimati Ila Palchoudhuri:
Shri Ram Krishan Gupta:

Will the Minister of Transport and Communications be pleased to state:

(a) whether a plane of the Northern India Flying Club crashed 11 miles

from Amritsar on the 13th March, 1961; and

(b) if so, what was the cause of the accident?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) Yes, Sir.

(b) The accident is under investigation.

Shri P. C. Borooah: May I know on whom the responsibility lies for the checking up of the aircrafts of the flying clubs? Was the check up made in this case?

Shri Mohiuddin: I have already stated that the investigation is going on. During the investigation all these points are taken into consideration. The hon. Member may await the report.

Shri P. C. Borooah: That is not my question.

Mr. Speaker: The hon. Minister says that the matter is under investigation as to who is competent to check up and who has checked it up etc.

Shri P. C. Borooah: My question is: on whom the responsibility rests for checking up the aircrafts of the flying clubs?

Mr. Speaker: Normally, who is expected to check up the aircrafts?

Shri Mohiuddin: That is done by the engineers employed by the club. They are also inspected by the DGCA's inspection party.

Shri P. C. Borooah: Has there been any loss of life or property?

Shri Mohiuddin: There was no loss of life. One passenger who was in the plane was seriously injured.

Shrimati Ila Palchoudhuri: Is it not a fact that the plane crashed because the pilot tried to make a sudden dive, which was a risky dive? Is it not the function of the flying club to instruct the pilots not to take such dives?

Shri Mohiuddin: That is also under investigation.

Shri Joachim Alva: Instead of merely giving such instructions and making such inspections, what is the assistance that the Government have placed at the disposal of the flying clubs?

Shri Mohiuddin: I am not sure what is meant by assistance. Every assistance is given to them. DGCA's representatives are in the board and there is always constant discussion on technical matters between the technical department and the clubs.

Mr. Speaker: Next question. Shri P. G. Deb. Absent. Next question.

Shri S. M. Banerjee: Unfortunately, the hon. Member is not present. But I beg of you to take it up, because it is an important question.

Shri Vajpayee: Yes, Sir. It might be taken up.

Mr. Speaker: All right. It may be taken up at the end. It is not usual to call it immediately.

Unloading of Coal Wagons at New Delhi

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*1126. { **Shri Vajpayee:**
Shri P. G. Deb:
Shri P. C. Borooah:
Shri Assar:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that more than 100 wagons of coal were lying unloaded at the New Delhi mineral siding as a result of the refusal of the coal dealers to unload the wagons;

(b) if so, the reasons therefor; and

(c) the steps taken to meet the situation?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) Yes, Sir. From 8th to 10th March, 1961.

(b) The coal merchants' grievances were that—

(i) the insistence of the Railway on the wagons being unloaded

within five hours of their placement was not reasonable on account of the restrictions imposed by the Delhi Administration on the movement of coal trucks on the roads during certain specified hours and also (ii) due to the Railway Receipts not generally being received in time, they were not able to surrender the same before effecting delivery, as required by the Railway.

(c) Meetings were held with Coal Merchants and Civil Authorities as a result of which from 11th March, 1961 the coal merchant resumed the work.

Shri Vajpayee: May I know whether the new conditions imposed on the coal dealers have been removed and, if so, why at all were they imposed?

Shri S. V. Ramaswamy: We found there was some laxity in the enforcement of the rules in regard to five-hours free time. Our vigilance staff, who were there, merely enforced the existing rule about five-hour free time. As this was strictly enforced, the merchants said that it created difficulties between certain hours, namely between 9 and 11 hours and 17 and 19 hours, at which time they are not allowed to ply the trucks in Old Delhi. Therefore, in operation, they said, it raised certain difficulties.

Shri P. C. Borooah: May I know whether the reasons given by the coal dealers' association have been considered by Government?

Shri S. V. Ramaswamy: They had their own difficulties. We have set it right and they have resumed work.

Shri Vajpayee: May I know whether any steps are being taken to see that such delays in unloading of coal wagons do not take place in future?

Shri S. V. Ramaswamy: There have been meetings between civil